

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE BENCH, CHENNAI)
IN
ORIGINAL APPLICATION NO. 75 OF 2021 (SZ)**

**JOINT COMMITTEE REPORT FILED BY THE DIRECTOR, MINING &
GEOLOGY / 2ND RESPONDENT**

Index

S.No	Particulars	Page No.
1	Report Submitted By The Joint Committee	4-20

Dated at Chennai on this the 26th day of October 2021.

M/s. E.K.KUMARESAN

Standing Counsel for State Government of Kerala - NGT(SZ) Chennai Bench

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE), CHENNAI**

Original Application No. 75 of 2021 (SZ)

IN THE MATTER OF:

Anoop, Kerala

...Applicant(s)

Versus

State of Kerala,

Through the Principal Secretary,

Thiruvananthapuram and others.

...Respondent(s)

**JOINT COMMITTEE REPORT FILED BY THE DIRECTOR, MINING &
GEOLOGY / 2ND RESPONDENT**

1. It is submitted that this Hon'ble Tribunal vide its order dated 26.02.2021 in OA No.75/2021 has appointed a Joint Committee to inspect the area in question and to submit a factual as well as action taken report in the above application.

2. It is submitted that a joint committee constituted as per the directions of this Hon'ble Tribunal and decided to carry out field inspection of the quarry in question on 10.08.2021 to examine whether the specific and general conditions in the environmental clearance issued to the 5th respondent have been violated. All the members of the joint committee were present during the field inspection.

Therefore it is most humbly prayed that this Hon'ble Tribunal may be pleased to record the said joint committee Report filed by the Director, Mining & Geology / 2nd Respondent on Record and thus render justice.

Dated at Chennai on this the 26th day of October 2021



(E.K.Kumaresan)

Counsel for R2
Standing Counsel for State
Government of Kerala
NGT(SZ), Chennai Bench

**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL
(SOUTHERN ZONE BENCH,
CHENNAI)
OA No. 75 of 2021**

IN THE MATTER OF:

Anoop, Kerala

...Applicant(s)

Versus

State of Kerala,

Through the Principal Secretary,

Thiruvananthapuram and others.

...Respondent(s)

JOINT COMMITTEE REPORT FILED
BY THE DIRECTOR, MINING &
GEOLOGY / 2ND RESPONDENT

M/s. E.K.KUMARESAN

Standing counsel for Kerala (SZ)

Counsel for R1, R2 & R4

REPORT OF THE JOINT COMMITTEE AS PER THE DIRECTION OF THE HONOURABLE NATIONAL GREEN TRIBUNAL IN O.A.No. 75/2021(SZ) IN THE MATTER OF SHRI. ANOOP VS. STATE OF KERALA AND OTHERS

1.0 Background

The District Geologist, Kannur had issued 3 Quarrying Permits to Shri. Sumit Goyal, Managing Director, M/s. RDS Project Limited in survey nos. 74/122,74/635 (old survey no.74/1D) of Kuttoor Village of Taliparambu Taluk (now the area comes under Payyannur Taluk) in Kannur District to extract Granite Building Stone from an area of 0.9933 Hectare from 2018 to 2021 based on Kerala Minor Mineral Concession Rules, 2015. A Quarrying Permit is a short term permit granted for a period not exceeding one year from an area less than or equal to one hectare. For procuring Quarrying Permit, the permit holder or Project Authority (PA) had produced the following mandatory documents before the District Geologist, Kannur:

- i) Environmental Clearance (EC) vide No. 223/KNR/2017/DEIAA dated 23.02.2018 valid up to 31.01.2023 issued by District Environmental Impact Assessment Authority, Kannur District
- ii) Consent for Operation from Kerala State Pollution Control Board vide No PCB/KNR/ICO/OC/100/2018 dated 27.02.2018 valid upto 31.01.2023 issued by Environmental Engineer, Kerala State Pollution Control Board
- iii) Explosive License vide No. E/SC/KL/22/1659 (E77109) dated 23.02.2018 valid up to 31.03.2023 issued by Joint Chief Controller of Explosives South Circle, Chennai
- iv) Panchayat License vide letter No. B1-1016/20/2020-2021/288 dated 27.05.2020 valid up to 19.03.2021 issued by the Secretary, Eramam-Kuttoor Gramapanchayat

The last Quarrying Permit to the PA was issued by the District Geologist, Kannur, on 20.03.2020 with validity up to 19.03.2021. According to the approved mining plan the PA can extract 55000 MT of mineral per year. At present the quarry is nonfunctional.

Shri. Anoop filed O.A. No. 75/2021 before the Honourable National Green Tribunal alleging that the 5th respondent has violated environmental clearance conditions, that they have conducted excess mining, causing loss to the exchequer and damage to the environment. The Honourable National Green Tribunal vide order dated 26.02.2021 directed to appoint a Joint Committee comprising of (1) Senior Officer from Ministry of Environment, Forest & Climate Change (MoEF & CC), Regional Office, Bangalore, (2) Senior Officer from State Environment Impact Assessment Authority (SEIAA), Kerala, (3) Senior Officer from Department of Mining and geology and (4) District Collector, Kannur or Senior Officer not less than the rank of Assistant Collector as designated by the District Collector. The Department of Mining and Geology was designated as the nodal agency for coordination.

Accordingly vide proceedings order no. 120/2121-22/3753/M2/2021 dated 20.07.2021, the Director of Mining and Geology constituted a Joint Committee with the following members:-

1. Dr. S. Prabhu
Scientist C, MoEF & CC,
Regional Office, Bengaluru
2. Dr. Ajayakumar Varma
Member, SEIAA, Kerala
3. Shri. Jagadeesan
District Geologist, Kannur
4. Smt. Anukumari IAS
Sub-Collector & Sub-Divisional Magistrate, Thalassery

2.0. Methodology

The Honourable National Green Tribunal directed the Joint Committee to inspect the area in question and to submit a factual as well as action taken report, if there is any violation. The Joint Committee had to ascertain the following:

1. Whether there was any violation of the environmental clearance conditions
2. Whether there was any excess mining
3. Assess the environmental compensation apart from the loss of royalty
4. Penalty to be imposed if there is any excess mining done than the permission granted
5. The cost required for restoration of environment

The Joint Committee decided to carry out field inspection of the quarry in question on 10.08.2021 to examine whether the specific and general conditions in the environmental clearance issued to the 5th respondent have been violated.

3.0. Field inspection

Site inspection of the Granite Building Stone quarry of M/s. RDS Project (Pvt) Limited was undertaken on 10.8.2021 by the Joint Committee. Photographs of the quarry have been attached as annexure. Considering the field level status, it was examined whether there was any violation of the 23 specific conditions and 61 general conditions of the environmental clearance. The following non-compliances/violations of Environmental Clearance conditions were observed during inspection and as per records:

1. Adequate green belt has not been provided around the quarry area
2. Check dam and gully checks are not provided
3. Garland drains are not
4. Solar lights are not provided at common area of the quarry

5. Sprinklers are not installed at project area
6. Height and width of benches are not followed as per environmental conditions and mining plan
7. 45° slope is not maintained at quarry area
8. PA has carried out excess mining of 21170 MT of Granite Building Stone than the permitted quantity
9. Six monthly compliance reports have not been submitted regularly

4.0. Assessment of Environmental Clearance conditions

Violations of the environmental clearance conditions is evaluated here under:

No	EC Conditions	Compliance Status
1. Compliance to Specific Conditions		
1	A Mines manager shall be appointed to control, direct, manage and supervise the quarrying operations as required under the mines act, 1952	Not violated
2	Health and welfare measures for the persons shall be implemented	Not violated
3	Controlled blasting should be practiced and blasting shall be done only during day time. The mitigation measures for the control of ground vibration to arrest the fly rock and boulder should be implemented	Not violated
4	Plantation shall be done which includes a green belt of adequate width around the mining lease area excluding the rocky area, along the roads, overburden dumps and non-mineralized area by planting suitable native species in consultation with local DFO/Agriculture department	Partially violated; No green belt or plantation of significance observed
5	The drains should be silted and maintained properly. Check dam and gully checks shall be constructed wherever required to arrest siltation. De siltation shall also be done every year before the onset of monsoon	Violated- No proper drainage is laid.
6	Fencing must be maintained all round the lease area	Not violated
7	The CSR should cover the felt needs of the locality with special emphasize for implementing ground water recharging techniques in and at the vicinity of the proposed site	Partially violated. No emphasis given for groundwater recharging in the vicinity

8	Appropriate sign boards should be displayed	Not violated
9	The blasting time must be displayed and strictly adhered to	Not violated
10	Dust suppression mechanism must be in place	Not violated
11	A separate small plot to be maintained in the premise to preserve rare and endemic species, if any, listed in the biodiversity assessment etc.	Violated
12	The PPV values must be less than 10mm/sec.	Not violated
13	The green belt shall be provided around the periphery	Partially violated
14	Where the height of bench formed during earlier workings exceeds the maximum reach of excavator engaged for work, such bench height shall be reduced from top to bottom	Partially violated
15	Loose or hanging rock or mineral boulder on the side wall shall be dressed down before engaging persons for work at the bottom of the bench	Partially violated
16	Permanent boundary pillars should be fixed by the proponent before commencing quarrying	Not violated
17	No Quarry blasting to be undertaken and sustained till warning time limit expires and/or when continuous 48 hours cumulative rainfall exceeds 8cm and blasting shall not be resumed until 24hrs of rain free situation arises in the quarry locality based on the evaluation by the revenue officials	Not violated
18	All the waste dumps and topsoil dumps shall be properly stabilized by using coir mats or bio regeneration. Proper drainage system shall be provided so that water is properly diverted away from the dumps with no disturbance to the stability of the slopes	Partially violated
19	All dump slopes shall be sufficiently stabilized by using appropriate species mix of grass, creepers, shrubs and trees. This shall be done in consultation with the forest department and local research institutes and experts in stabilization of mine dumps	Partially violated
20	Garland drains of at least 2m width shall be provided all along 7.5m buffer zone to divert the water from entering the quarry slopes. These drains shall be cleaned every year before the monsoon season	Violated
21	The water from garland drainage shall be directed to the silt settling pond, the clarified overflow from the slit settling ponds, shall be directed to a rain water harvesting (RWH) pond before releasing the clarified water to natural watercourse	Violated
22	A retaining wall of stone rubble with the wire mesh of sufficient width and strength (not less than 2m) shall be constructed at the bottom of slope of the quarry lease area to arrest any likely roll of boulders during heavy rainfall	Partially violated

23	Drainage pit on the SE side of the quarry should be properly maintained and opening of the same should be protected by reinforced concrete wall.	Partially violated
II. Compliance to General Conditions		
1	Rain water harvesting facility should be installed as per the prevailing provisions of KMBR/KPBR, unless otherwise specified.	Violated
2	Environment monitoring cell as agreed under the affidavit filed by the propend should be formed and made functional	Partially violated. Cell constituted; but no proof shown regarding its functioning
3	Suitable avenue trees should be planted along either side of the tarred road and open parking areas, if any, including of approach road and internal roads	Partially violated
4	Maximum possible solar energy generation and utilization shall be ensured as an essential part of the project	Violated
5	Sprinklers shall be installed and used in the project site to contain dust emissions	Violated
6	Eco- restoration including the mine closure plan shall be done at the own cost of projects proponents	--
7	At least 10 percent out of total excavated pit area should be retained as water storage area and remaining area should be reclaimed with stacked dumping and overburden and planted with indigenous plant species that are eco-friendly, if no other specific condition on reclamation of pit is stipulated in the EC	--
8	Corporate social responsibility (CSR) as agreed upon by the proponent should be implemented	Partially implemented
9	The lease area shall be fenced off with barbed wires to a minimum height of 4ft around, before starting of mining. All the boundary indicators (Boards, stores, markings, etc) shall be protected at all times and shall be conspicuous	Not violated
10	Warning alarms indicating the time of blasting (to be done at specific timing) has to be arranged as per the stipulations of explosive dept.	Not violated
11	Control measures on noise and vibration prescribed by KSPCB should be implemented	Not violated
12	Quarrying activities should be limited to day time as per KSPCB guidelines/specific condition	Not violated
13	Blasting should be done in a controlled manner as specified by the regulations of explosives department or any other concerned agency	Not violated

14	A licensed person should supervise/ control the blasting operations.	Not violated
15	Access road to Quarry shall be tarred to control dust emission that may arise during transportation of materials	Partially violated
16	Overburden materials should be managed within the site and used for reclamation of the mine pit as per mine closure plan/specific condition	Not violated
17	Height of the benches should not exceed 5m and the width should not be less than 5m, if there is no mention in the mining plan/specific condition	Violated
18	Mats to reduce fly rock blast to a maximum of 10 ppv should be provided	Not violated
19	Maximum depth of mining from general ground level at site shall not exceed 10m	Not violated
20	No mining operations should be carried out at places having slope greater than 45°	Violated
21	Acoustic enclosures should have been provided to reduce sound amplification in addition to the provisions of green belt and hollow brick envelop for crushers so that the noise level is kept within prescribed standards given by CPCB/KSPCB	--
22	The workers on the site should be provided with the required protective equipment such as ear muffs, helmet, etc	Not violated
23	Garland drains with clarifiers to be provided in the lower slopes around the core area to channelize storm water.	Violated
24	The transportation of minerals should be done in covered trucks to control dust emissions	Not violated
25	The proponent should plant trees atleast 5 times of the loss that has been occurred while clearing the land for the project	Violated
26	Disposal of spent oil from diesel engines should be as specified under relevant Rules/Regulations	Not violated
27	Explosives should be stored in magazines in isolated place specified and approved by the Explosive Department.	Not violated
28	A maximum buffer distance of 100m from the boundary of the quarry to the nearest dwelling unit or other structures, not being any facility for mining shall be provided	Not violated
29	100m buffer distance should be maintained from forest boundaries.	Not violated
30	Consent from Kerala State Pollution Control Board under water and Air Act(s) should be obtained before initiating mining activity	Not violated
31	All other statutory clearances should be obtained, as applicable, by project proponents from the respective competent authorities including that for blasting and storage of explosives	Not violated

32	In the case of any change(s) in the scope of the project, extent, quantity, process of mining technology involved or in any way affecting the environmental parameters/impacts as assessed, based on which only the EC is issued, the project would require a fresh appraisal by this authority, for which the proponent shall apply and get the approval of this authority.	Violated as the buffer zone at places are mined out
33	The authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environmental clearance under the provisions of the Environment (Protection) Act , 1986 to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner	--
34	The stipulations by the statutory authorities under different Acts and Notifications should be complied with.	Violated
35	The project proponent should advertise in at least two local newspaper widely circulated in the region, one of which (both advertisement and the newspaper) shall be in the vernacular language informing that project has been accorded environmental clearance and copies of clearance letters are available with the state Environment Impact Assessment Authority (SEIAA) office and may also be seen on the website of the Authority at www.seiaakerala.org .	Not violated
36	A copy of the clearance letter shall be sent by the proponent to concerned Grama Panchayat/District Panchayat and also to the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The EC shall also be put on the web site of the company by the proponent.	Not violated
37	The proponent shall submit half-yearly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) and upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the respective Regional Office of MoEF, Govt. of India and also to the SEIAA office	Violated
38	The details of Environmental Clearance should be prominently displayed in a metallic board of 3X3 ft with green background and yellow letters of TIMES NEW Roman font of size not less than 40. Sign board with extent of lease area and boundaries shall be depicted at the entrance of the quarry, visible to public.	Not violated
39	The proponent should provide notarised affidavit that all the conditions stipulated in the EC shall be scrupulously followed.	Not violated

40	No change in mining technology and scope of working should be made without prior approval of SEIAA. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, as applicable	Not violated except the mining done on buffer zone
41	The project proponent shall ensure that no natural water course and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.	Not violated
42	Monitoring of Ambient air quality to be carried out based on the notification 2009, as amended from time to time by the Central Pollution Control Board. Water sprinkling should be increased at the places loading and unloading points and transfer points to reduce the fugitive emissions	Not violated
43	The top soil, if any, shall temporarily be stored at earmarked site(s) only for the topsoil shall be used for land reclamation and plantation. The overburden (OB) generated during the mining operations shall be stacked at earmarked dump site(s) only. The maximum height of the dumps shall not exceed 8m and width 20m and overall slope of the dumps shall be maintained to 45°. The OB dump should be scientifically vegetated with suitable native species to prevent erosion and surface run off. In critical areas, use of geotextiles shall be undertaken for stabilization of the dump. The entire excavated area shall be backfilled. Monitoring and management of rehabilitated areas should continue until the vegetation becomes self-sustaining.	Partially violated
44	Catch drains and siltation ponds of appropriate size shall be constructed around the mine working, mineral and OB dumps to prevent run off of water and flow of sediments directly into the river and other water bodies. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains shall be regularly de-silted particularly after monsoon and maintained properly.	Partially violated
45	Effective safeguard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of PM10 and PM2.5 such as haul road, loading and unloading points and transfer points – it shall be ensured that the ambient air quality parameters conform to the norms prescribed by the CPCB in this regards	Not violated
46	Fugitive dust emission from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly	Not violated

	maintained.	
47	Measures should be taken for control of noise levels below 85 dB in the work environment	Not violated
48	A separate environment management cell with suitable qualified personnel should be set up under the control of a Senior Executive, who will report directly to the Head of the Organization	Partially violated Cell constituted; but no proof shown regarding its functioning
49	The funds earmarked for environmental protection measures and CSR activities should be kept in separate account and should not be diverted for other purposes. Yearwise expenditure should be reported to the SEIAA office.	Violated No proof could be produced
50	The Regional Office of the MoEF& CC located at Bangalore shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer(s) of the Regional Office by furnishing the requisite data/information/monitoring reports.	Violated. Periodical monitoring report is not submitted.
51	Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.	--
52	Concealing the factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.	--
53	The SEIAA may revoke or suspend the order for non-implementation of any of the specific conditions or the implementation of any of the above condition is not satisfactory. The SEIAA reserve the right to alter/modify the above conditions or stipulate any further conditions in the interest of environment protection	--
54	The above condition shall prevail notwithstanding anything to the contrary, in consistent, or simplified, contained in any other permit, license on consent given by any other authority for the same project	--
55	This order is valid for a period of 5 years or the expiry date of mine lease period issued by the govt of Kerala whichever is earlier.	Not violated
56	The environmental Clearance will be subject to the final order of the courts in any pending litigation related to the land or project, in any court of law	--
57	The mining operation shall be restricted to above groundwater table	Not violated

	and it should not intersect ground water table.	
58	All vehicles used for transportation and within the mines shall have PUC certificate from authorized pollution testing centres. Washing of all vehicles shall be inside the lease area.	Not violated
59	Project proponent should obtain necessary prior permission of the competent authorities for drawing of requisite quantity of surface water and ground water for the project	Violated
60	Regular monitoring of flow rates and water quality upstream and downstream of the springs and perennial nallahs flowing in and around the mine lease area shall be carried out and reported in the six monthly reports to SEIAA	Partially violated
61	Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.	Partially violated

Among the specific conditions stipulated for the environmental clearance, 4 are fully violated, 9 are partially violated and 10 are not violated. The violations included non-provision of proper height and width of benches, inadequacy of buffer zone, non-provision of garland drains, non-provision of settling pond and rain water harvesting pond, non-preservation of rare and endemic species removed from the site. Among the general conditions, 13 are violated, 9 are partially violated and 30 are not violated. Compliance of 9 conditions cannot be ascertained at present.

5.0.Environmental Compensation for violation of environmental clearance conditions

As per the guidelines issued by the Central Pollution Control Board (CPCB) environmental compensation for violating the provisions of E[P] Act,1986 has been calculated as per the "Polluter Pays Principle"

Environmental Compensation Formula

$$EC=PI \times N \times R \times S \times LF$$

Where as:

EC- Environmental Compensation

PI —Pollution Index of Industry Sector

N—Number of days for which violation took place

R—A factor in Rs for EC
 S—Factor for scale of operation
 LF—Location factor

The industrial sectors have been categorized into Red, Orange and Green based on their pollution index in the range of 60-100, 41-59 and 21-40 respectively. It was suggested that the average pollution index of 80, 50 and 30 may be taken may be taken for calculating the Environmental Compensation for Red, Orange and Green Categories of industries respectively.

N number of days for which violation took place is the period between the day of violation observed/due date of directions compliance and the day of compliance verified by PCB/SPCB/CPCB.

R is a factor in Rupees, which may be minimum of 100 and maximum of 500.

S is based on small/medium/large industries categorization which may be 0.5 for micro for small, 1 for medium and 1.5 for large units.

LF (Location Factor), is based on the population of the city/town

Sl.no.	Population (Million)	LF
1	1 to <5	1.25
2	5 to <10	1.5
3	10 and above	2

PA has obtained EC from District Environmental Impact Assessment Authority (DEIAA), Kannur vide letter No 223/KNR/2017/DEIAA dated 23.02.2018. Therefore, the committee has considered period from date of the EC to date of the inspection by Joint Committee as non-compliance/violation period.

Since this quarry project is in Red Category, PI is taken as 80; and the number of days from 23.02.2018 to 10.08.2021 are 1264 days; R factor is taken as Rs.250 (Min 100 and Max 500); S is considered as Small (0.5) and since the population of Thaliparamba Taluk is less than 5 Million, LF is taken as 1.25.

Environmental Compensation (EC)= $80 \times 1264 \times 250 \times 0.5 \times 1.25$

= **Rs. 1,58,00,000/-**

(Rupees One Crore Fifty-Eight Lakhs Only).

6.0. Penalty for excess mining than the permitted quantity

As per the quarrying permit granted and approved mining plan, the permit holder/PACan extract 55000 MT of Granite Building Stone from the permit area in a year. But during site inspection of the Joint Committee it was found that PA had extracted an excess quantity of 21170 MT of Granite Building Stone. An amount of Rs. 15,44,240/- (Rupees Fifteen lakh forty-four thousand two hundred and forty only) was realized from the PA by District Geologist, Kannur, as penalty for mining 21170 MT in excess of the permitted quantity.

7.0. Conclusion and suggestions

This report prepared by the Joint Committee is based on available records and on the spot field observations made at a time when the quarry was not operational. Members of the Joint Committee from SEIAA and MoEF & CC have submitted separate reports which have been incorporated into this report.

- The Joint Committee visited the site on 10.08.2021.
- The Joint committee members checked the environmental conditions and the various points raised by the Honourable National Green Tribunal. It was noticed that among the specific conditions stipulated for the environmental clearance, 4 are fully violated, 9 are partially violated and 10 are not violated. Among the general conditions, 13 are

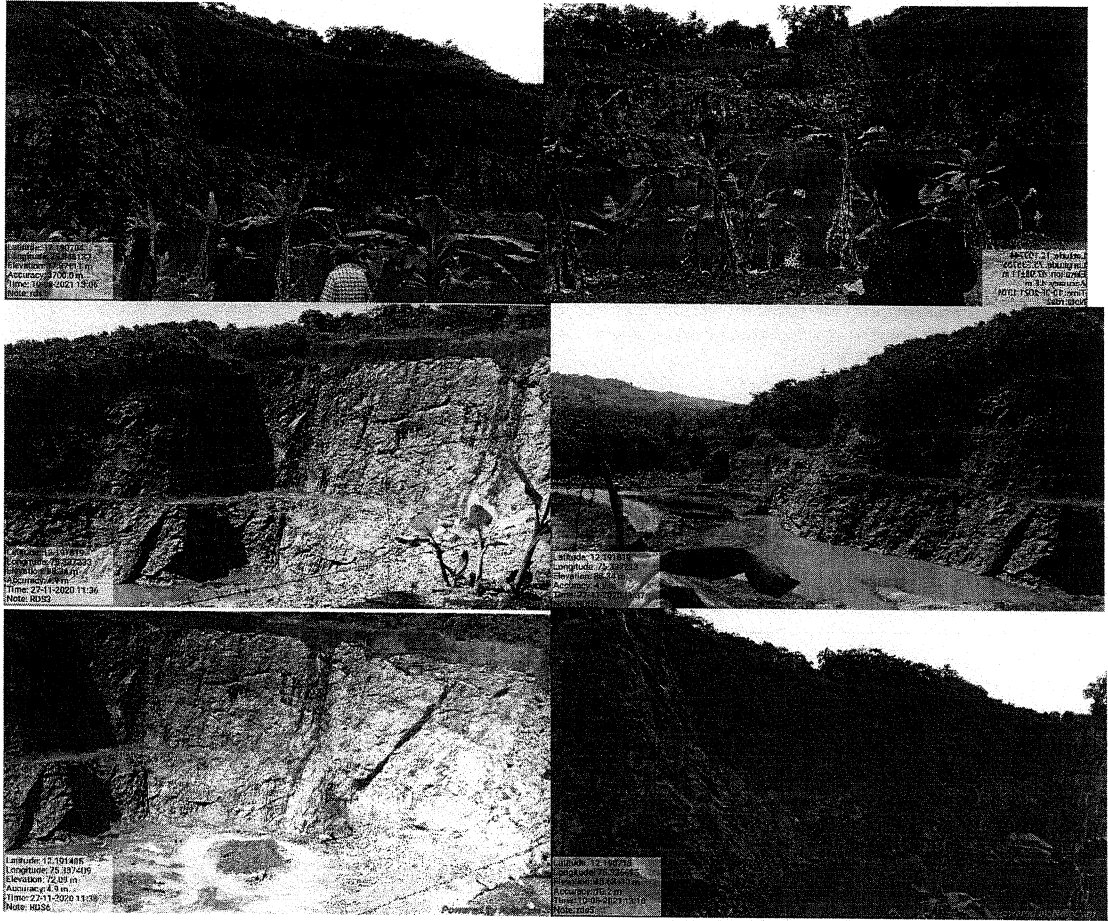
violated, 9 are partially violated and 30 are not violated. Compliance of 9 conditions cannot be ascertained at present.

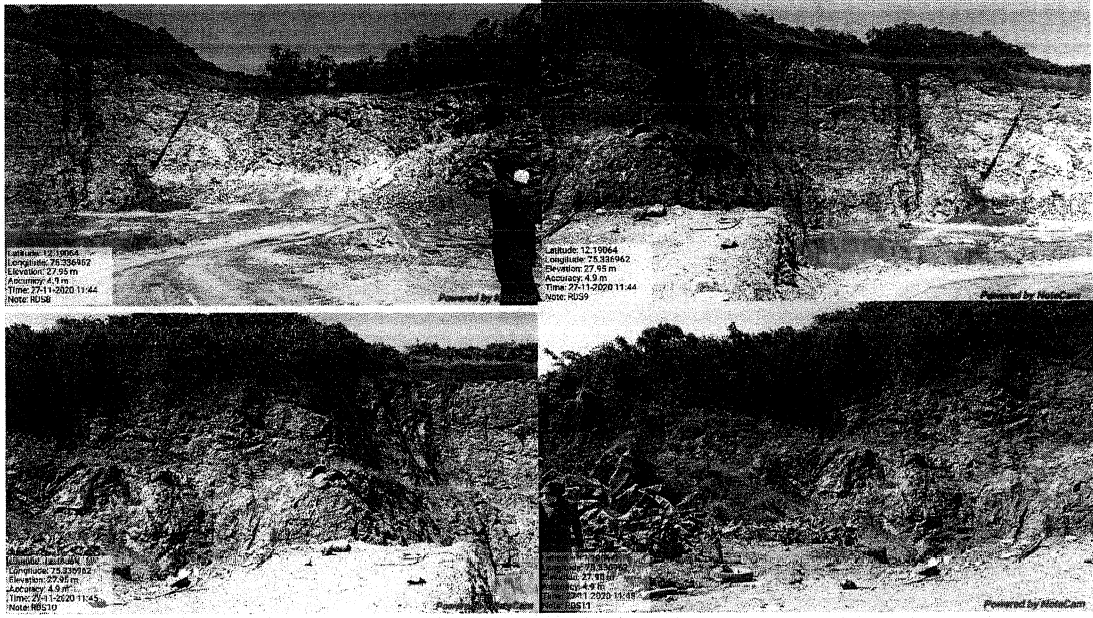
- The Department of Mining and Geology has calculated the excess mining quantity and realized an amount of Rs. 15,44,240/- (Rupees Fifteen lakh forty-four thousand two hundred and forty only) as penalty for mining 21170 MT in excess of the permitted quantity.
- Height and width of benches are not followed as per environmental conditions and mining plan
- Environmental compensation amounts to Rs.1,58,00,000/-(Rupees One Crore Fifty-Eight Lakhs Only)
- Further mining is not advisable in the area as mining has caused environmental damage and also the mineable reserves in the quarry are nearly exhausted.

Sd/-

S. Harikishore IAS
Director of Mining and Geology

Photographs of the quarry site





1454

JOINT COMMITTEE MEMBERS

10/8/2021 on ~~order~~ N.G.T Case No: OA 75/2021

Co. ~~...~~ 74/10 ~~...~~
By ~~...~~ ~~...~~

1. Jagadeesan, K., ~~...~~ 10/8/2021

2. Dr. S. PRABHU, MOEFCC
I R, Bangalore - 34 10/8/2021

3. Dr R Jayakumar Vasu
Member, SEAC, Kerala 10/8/2021

4. Anu Kumari IAS
Sub Collector Thalassery.
AC nominee to Jt Committee 10/8/2021